



2026:AHC:18646

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 440 of 2026

Shivram Singh @ Shivram Singh Shakya

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Narendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Narendra Kumar, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. Though the present writ petition has been preferred quashing the suspension order dated 30.12.2025 but the learned Standing Counsel submits that the suspension order has been revoked on 23.01.2026, thus, the writ petition has rendered infructuous.
3. Accordingly, the writ petition is dismissed as infructuous.

(Vikas Budhwar,J.)

January 28, 2026
Rajesh